

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C)  
27045-27046/2014

No(s).

(Arising out of impugned final judgment and order dated 07/08/2013  
in SB No. 2558/1991 and 16/07/2014 in CN No. 1367/2014 passed by  
the High Court Of Judicature at Allahabad)

U.P. POWER CORP. LTD

ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(with interim relief and office report)

Date : 09/03/2015 These petitions were called on for hearing  
today.CORAM : HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Pradeep Misra, Adv.

For Respondent(s) Mr. Aseem Shandra, Adv.  
Mr. T.M. Singh, Adv.UPON hearing the counsel the Court made the following  
O R D E RLearned counsel for the respondent prays for four weeks time  
to file counter affidavit. Prayer is allowed.Rejoinder affidavit, if any, be filed within two weeks  
therefrom.

List the matter after six weeks.

The interim order shall continue until further orders.

Signature Not Verified

Digitally signed by  
Gulshan Kumar Arora  
Date: 2015.03.16  
15:03:36 IST  
Reason:(Gulshan Kumar Arora)  
Court Master(Tapan Kumar Chakraborty)  
Court Master